

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.68/09

Monday this the 2nd day of February 2009

C O R A M :

HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER

M.I.Cheriyakoya,
Area Marketing Manager,
Indian Airlines Ltd., Agatti Island.

...Applicant

(By Advocate Mr.P.K.Ibrahim)

Versus

1. The Administrator,
Union Territory of Lakshadweep, Kavaratti.
2. The Secretary (Press),
Lakshadweep Government Press, Kavaratti.
3. The Accounts Officer,
Principal Pay & Accounts Office, Kavaratti.

...Respondents

(By Advocate Mr.S Radhakrishnan)

This application having been heard on 2nd February 2009 the Tribunal on the same day delivered the following :-

ORDER

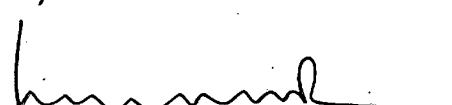
HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER

The applicant was working as a Publication Officer in the service of the Union Territory of Lakshadweep. From 26.6.1997 he was placed on deputation with the Indian Airlines Limited as Manager (Administration). The period of deputation was extended from time to time and it was due to expire on 14.7.2001. During the period of deputation he sought voluntary retirement under Rule 48 A of the CCS (Pension) Rules, 1972. Vide Annexure A-7 order dated 23.4.2002, the respondents accepted his request for voluntary retirement and he was permitted to retire voluntarily with effect from 25.7.2001. Before the aforesaid Annexure A-7 order was issued to the applicant by the Administration, the Indian Airlines Limited

has already given him appointment as Assistant Manager (Commercial) vide letter No.HP DO1/C/1401 dated 24.7.2001. On the direction of this Tribunal a copy of the aforesaid appointment letter was produced before this Tribunal today for perusal. It is seen from the aforesaid letter that the applicant had been given the appointment as Assistant Manager (Commercial), Indian Airlines Limited as fresh appointment with a probation period of one year from the date he assumed charge. The grievance of the applicant in this O.A is that he has not been given the pensionary benefits of his services up to 25.7.2001 rendered by him in the services of Union Territory of Lakshadweep. According to the applicant, he has made several representations and Annexure A-11 representation dated 18.11.2008 was the last in its series. The respondents have not responded to any of those representations. The applicant has not explained as to why he has not approached this Tribunal for the last over seven years for the redressal of his grievance.

2. In the above facts and circumstances of the case, I deem it appropriate that the 1st respondent shall consider the various representations made by the applicant including the Annexure A-11 representation dated 18.11.2008 and take a decision in the matter and communicate the same to him by way of reasoned and speaking order within a period of two months from the date of receipt of a copy of this order. With the aforesaid direction the O.A is disposed of. There shall be no order as to costs.

(Dated this the 2nd day of February 2009)



GEORGE PARACKEN
JUDICIAL MEMBER